

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2740
ANSWERED ON:17.12.2004
PENDING CASES OF EMPLOYEES OF ALLAHABAD BANK QUESTION.
Rawat Prof. Rasa Singh

Will the Minister of FINANCE be pleased to state:

- (a) the details of criminal/civil cases pending trial against the employees of Allahabad Bank during the last three years with nature of offence and authority that registered the case;
- (b) the details of the employees, present place of their postings and period thereto;
- (c) whether the accused persons have been arrested by the police or they are on bail from the court;
- (d) if so, the details thereof and present status of each case; and
- (e) if not, the action proposed/likely to be taken against such guilty employees under service and conduct rules?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to (e) : Allahabad Bank has reported 40, 7 and 6 criminal cases pending during the year 2002, 2003 and 2004 respectively. Out of these 53 cases, 22 related to frauds, 1 to cheating, 3 to misappropriation and 27 related to advances irregularities. Details regarding the employees, present place of their postings, present status of the cases and the authority that registered the case etc. are given in the Annexure. In addition, eight suo-moto traps were laid against eight employees.